

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.524/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company	Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

~~1. SOUV~~

1. SOUVIK MAZUMDAR, Adv. } Financial Creditor/
2. ARIF ALI, Adv. } Applicant

Sauvik
Mazumdar
29.01.2018.

Jishnu Saha SM Adv.

Anirban Roy Adv.

S.K. Singhi Adv.

Riti Basu Adv.

Subhadeep Basu Adv.

Corporate
Debtor.

Person
for S.K. Singhi
& Co
29/01/18.

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Both the parties made a joint submissions that there is a very chance of settlement of the case. In view of the

submissions from both sides the case is adjourned for hearing
on **19/02/2018**.

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(Jinan K.R.)
Member (J)

Under Section		Name of	
71BC		Bank of Baroda - versus - Pro Minors Petition	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with Date

[Faint handwritten notes and signatures are visible in the background, including names like 'Jinan K.R.', 'Member (J)', and 'Bank of Baroda - versus - Pro Minors Petition']

ORDER

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debtor is present.
Both the parties made a joint submission that there is
a very chance of settlement of the case. In view of the